

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

T.A.62/5700/2020(SWP.No.1083/2013)



This the 27th day of November, 2020

**HON'BLE MR. JUSTICE L. NARASIMHA REDDY, CHAIRMAN
HON'BLE MR. A.K. BISHNOI, MEMBER (A)**

Habib Ullah Wani Age 58 yeas, S/o Ali Mohammad Wani, R/o
Letter Tehsil and district Pulwama

.....Applicant

(Advocate: Mr. L A Lateef)

Versus

1. State of Jammu and Kashmir, through commissioner cum secretary to Consumer Affairs, Public Distribution Department, Civil Sectt. Srinagar/Jammu.
2. Director, (CAPDD), Consumer Affairs and Public Distribution Department, Srinagar.
3. Assistant Director (CAPDD), Consumer Affairs and Public Distribution Department, District – Pulwama.
4. Shakeel Ahmad Qazi (Assistant Store Keeper) Assistant Director (CAPDD). Consumer Affairs and Public Distribution Department, District-Pulwama.

.....Respondents

(Advocate:- Mr. Rajesh Thapa, Deputy Advocate General)

O R D E R
[O R A L]

Justice L. Narasimha Reddy, Chairman:

The applicant was working as Store Keeper in the Consumer Affairs and Public Distribution Department, in Pulwama. Through an order dated 30.05.2013, he was transferred as Storekeeper, Achan. Three other persons were transferred through the same order. The applicant filed SWP No. 1083 of 2013 before the Hon'ble High Court of Jammu and Kashmir, challenging the order of transfer in so far as it relates to him. An interim order was passed by the Hon'ble High Court on 18.06.2013, directing that the impugned order shall remain in abeyance in so far as it relates to the applicant.

2. The SWP has since been transferred to this Tribunal in view of re-organization of the State of Jammu & Kashmir and renumbered as TA.No.5700/2020.

3. We heard Mr. L.A. Lateef, learned counsel for the applicant and Mr. Rajesh Thappa, learned Deputy Advocate General, for the Respondents.

4. The order of transfer was passed on 30.05.2013, and the interim order was passed on 18.06.2013. It is stated by the learned Deputy Advocate General for the Respondents that the applicant has retired from service in the year 2015 itself.

5. Nothing remains to be decided in this T.A. The TA is accordingly dismissed as infructuous. There shall be no order as to costs.

**(A.K. BISHNOI)
MEMBER (A)**

**(JUSTICE L. NARASIMHA REDDY)
CHAIRMAN**

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